

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): Sir, I beg to lay on the Table:

I (i) A copy each of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956: —

(a) Twenty-fourth Annual Report and Accounts of the Hindustan Petroleum Corporation Limited Bombay, for the year ended the 31st December, 1975, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

(ii) Statement (in English and Hindi) giving reason for not laying simultaneously the Hindi version of the papers mentioned at (i) above. [Placed in Library. See No. LT-11500/76 for (i) and (ii)].

**Annual Report and Accounts (1975-76) of the Lubrizol India Limited and related papers**

SHRI ZIAUR RAHMAN ANSARI: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Tenth Annual Report and Accounts of the Lubrizol India Limited for the year 1975-76, together with the Auditors' Report On the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company. [Placed in Library. See No. LT-11460/76 for (i) and (ii)].

Notifications under oil fields (Regulation and Development) Act, 1948

SHRI ZIAUR RAHMAN ANSARI: Sir I also beg to lay on the Table a copy each (in English and Hindi) of

the following Notifications of the Ministry of Petroleum, under section 10 of the Oil fields (Regulation and Development) Act, 1948: —

(i) Notification S.O. No. 600(E), dated the 8th September, 1976.

(ii) Notification GSR No. 792(E), dated the 8th September, 1976, publishing the Petroleum and Natural Gas (Second Amendment) Rules 1976. [Placed in Library. See No. LT-11399/76 for (i) and (ii)].

**Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs)**

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Draft Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs); under sub-section (2) of section 620 of the Companies Act, 1956 proposed to be issued under sub-section (1) of section 620 of the said Act:—

I. (i) Draft Notification No. 15|16|76-IGC [Placed in Library. See No. LT-10714/76].

(ii) Draft Notification No. 15|14|73-IGC

(iii) Draft Notification No. 15|33|74-IGC

(iv) Draft Notification No. 15|17|75-IGC

(v) Draft Notification No. 15|14|75-IGC [Placed in Library. See No. LT-10851/76 for (ii) to (v).]

(vi) Draft Notification No. 15|30|75-IGC [Placed in Library. See No. LT-10570/76].

(vii) Draft Notification No. 15|281|75-IGC [Placed in Library. See No. LT-10502/76].

(viii) Draft Notification 15/14/81-76-IGC [Placed in Library. See No. LT-10570/76].

(ix) Draft Notification No. 15] 36, 75-IGC

(x) Draft Notification No. 20j4| 76-IGC.

(xi) Draft Notification 15/14/74-IGC. [Placed in Library. See No. LT-10690/76].

II. A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), Notification G.S.R. No. 1300, dated the 11th September 1976, under sub-section (3) of section 620A of the Companies Act, 1956. [Placed in Library. See No. LT-11380/76] SHRI BEDABRATA BARUA: sir, I also beg to lay on the Table;

A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), Notification G.S.R. No. 820(E), dated the 27th September, 1976, publishing the Companies (Acceptance of Deposits) Second Amendment Rules, 1976, under sub-section (3) of section 642 of the companies Act, 1956. [Placed in Library. See No. LT-11383/76].

**I. Balmer Lawrie and Company Limited and Industrial Containers Limited Amalgamation Order, 1976, and related papers.**

**II. Balmer Lawrie and Company Limited and Steel Containers Limited Amalgamation Order, 1976.**

SHRI BEDABRATA BARUA; Sir, I also beg to lay on the Table:

A copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs, under sub-section (5) of section 396, of the Companies Act, 1956: —

I. Notification S.O. No. 542(E), dated the 12th August, 1976, publishing the Balmer Lawrie and

Company Limited, and Industrial Containers Limited Amalgamation Order, 1976, together with a corrigendum GSR No. 591(E), dated the 6th September, 1976, thereto. [Placed in Library. See No. LT-76.]

II. Notification S.O. No. 543(E), dated the 12th August, 1976, publishing the Balmer Lawrie and Company Limited, and Steel Containers Limited Amalgamation Order 1976. [Placed in Library. See No. LT-11382/76 for I and II].

**Notifications under the Companies Act, 1956**

A copy each (in English and Hindi) of the following Draft Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), under sub-section (6) of section 81 of the Companies Act, 1956 proposed to be issued under sub-section (4) of section 81 of the said Act:—

(i) Draft Order No. 38/39/76-CL-III, dated the 17th September, 1976.

(ii) Draft Order No. 33/19/76-CL-HI.

[Placed in Library. See No. LT-11381/76 for (i) and (ii)].

**Monopolies and Restrictive Trade Practices (Second Amendment) Rules, 1976**

A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), Notification G.S.R. No. 1392, dated the 25th September, 1976, publishing the Monopolies and Restrictive Trade Practices (Second Amendment) Rules 1976, under subsection (3.) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library-Sec No. LT-11400/76].

**Annual Report (1975-76) of the All India Institute of Medical Sciences, New Delhi**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M.